

rect. I may make mistakes and I do not claim infallibility. There is no appeal and therefore, it has to be accepted.

Shri A. P. Jain (Tumkur): He is applying for revision.

12.19 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION AND GOVERNMENT REVIEW ON ITS WORKING

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by Government on the working of the above Corporation. [Placed in Library. See No. LT-3536/64].

NOTIFICATION UNDER WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS ACT

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy of Notification No. S. O. 4020 dated the 23rd November, 1964 granting interim relief to working journalists under section 13A of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-3537/64].

RUBBER (THIRD AMENDMENT) RULES, 1964

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Sir, on behalf of Shri S. V. Ramaswamy, I beg to lay on the Table a

copy of the Rubber (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1499 dated the 17th October, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-3538/64]

LETTERS BETWEEN THE PRIME MINISTER OF INDIA AND THE PREMIER OF CHINA

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Letter dated the 27th November, 1964, from the Prime Minister of India to the Premier of the State Council of the People's Republic of China.

(ii) Letter dated the 17th October, 1964, from the Premier of the State Council of the People's Republic of China to the Prime Minister of India. [Placed in Library. See No. LT-3539/64]

ANNUAL REPORTS OF THE DEVELOPMENT COUNCILS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

The Minister of Heavy Engineering in the Ministry of Industry and Supply (Shri T. N. Singh): Sir, on behalf of Shri Bibudhendra Mishra, I beg to lay on the Table a copy each of the Annual Reports for the year 1963-64 of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries.

(ii) Development Council for Internal Combustion Engines, Power-driven Pumps, Air Compressors and Blowers.

(iii) Development Council for Machine Tools.

[Shri T. N. Singh]

- (iv) Development Council for Heavy Electrical Industries.
- (v) Development Council for Non-Ferrous Metals and Alloys.
- (vi) Development Council for Woollen Industry.
- (vii) Development Council for Art Silk Industry.
- (viii) Development Council for Organic Chemical Industries.
- (ix) Development Council for Drugs and Pharmaceuticals.
- (x) Development Council for Sugar.
- (xi) Development Council for Instruments, Bicycles and Sewing Machines.
- (xii) Development Council for Leather and Leather Goods Industries.
- (xiii) Development Council for Light Electrical Industries.
- (xiv) Development Council for Food Processing Industries.
- (xv) Development Council for Glass and Ceramics.
- (xvi) Development Council for Paper, Pulp and Allied Industries.
- (xvii) Development Council for Inorganic Chemical Industries.
- (xviii) Development Council for Oils, Paints, Soaps, Cosmetics and Toiletries.

[Placed in Library. See No. LT-3540/64].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business

in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1964, agreed without any amendment to the Food Corporations Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 25th November, 1964."

12.23 hrs.

RELEASE OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 3rd December, 1964, from the Superintendent, Central Jail, Coimbatore:—

"Shri S. Kandappan, Member, Lok Sabha, released today."

12.23½ hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that Government Business in this House during the week commencing 7th December, 1964, will consist of:

- (1) Further consideration and passing of the Indian Trade Unions (Amendment) Bill, 1964, as passed by Rajya Sabha.
- (2) Discussion and voting on the Supplementary Demands for Grants (Kerala) for 1964-65.
- (3) Discussion on the Resolution given notice of by Shri Bade and others seeking disapproval of the Essential Commodities (Amendment) Ordinance, 1964.
- (4) Consideration and passing of the Essential Commodities (Amendment) Bill, 1964.
- (5) Discussion on the Reports of the University Grants Commission for 1961-62 and 1962-